

(c) whether Government has increased the concession agreement period to 40 years from 30 years; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI) : (a) Some of the Greenfield Airports are taken up by State Governments in partnership with private investors, some Greenfield Airports are taken up by Airports Authority of India directly. Government of India has established Airports Economic Regulatory Authority (AERA) to determine the tariffs in respect of aeronautical services provided at major airports in the country. AERA determines aeronautical tariff including User Development Fee (UDF) based on traffic projection made by an airport operator for a given control period of five years, fair rate of return on investment and provisions to meet operation and maintenance cost.

(b) Several models of tariff at airports such as Cost plus approach, pre-determined tariff model, Maximum Blended Aeronautical Yield (MBAY) are prevalent and are employed by the regulatory authorities worldwide. In India, AERA determines the aeronautical tariff based on the cost-plus method.

(c) and (d) No, Sir. However, Government has fixed 50 years as concession period for brown field airports handed over under Public Private Partnership (PPP) viz. Ahmedabad, Lucknow and Mangaluru.

Sale of entire stake in Air India

3509. SHRI PRABHAKAR REDDY VEMIREDDY : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has decided to sell its entire stake in Air India which is reverse to the earlier policy;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government is planning to sell all Air India's subsidiaries along with Air India or it wanted to sell them separately; and

(d) by when announcement made in the budget will be implemented with regard to Air India?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI) : (a) to (d) The Government is committed to the strategic

disinvestment of Air India. The Air India Specific Alternative Mechanism (AISAM) will decide further course of action in this regard. Regarding announcement made in the budget, the process for the strategic disinvestment of Air India has commenced.

Airports in Jharkhand and Gujarat under 'UDAN' scheme

3510. SHRI PARIMAL NATHWANI : Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government has proposed any project to make all the existing airports in the country fully functional, if so, the details thereof;
- (b) the names of the airports in Jharkhand and Gujarat which have been covered under the UDAN scheme for its implementation;
- (c) the provision being made by the Central Government so that the benefits of these airports may reach to more and more people; and
- (d) the number of airports/airstrips of Jharkhand and Gujarat States being considered under Regional Connectivity Scheme (RCS)?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI HARDEEP SINGH PURI) : (a) The Ministry of Civil Aviation (MoCA) has launched Regional Connectivity Scheme (RCS)-UDAN (Ude Desh ka Aam Nagrik) on 21.10.2016 for providing connectivity to un-served and under-served airports of the country. The primary objective of RCS is to facilitate/stimulate regional air connectivity by making it affordable to the masses.

(b) In first and second rounds of bidding under RCS - UDAN, Jamshedpur, Bokaro, Dumka airports have been awarded to Selected Airline Operators. In third round of bidding, Airports Authority of India, the Implementing Agency, has issued Letter of Intent for Hazaribagh airport in Jharkhand subject to suitability of the Airport. Further, Airports Authority of India has awarded routes connecting Bhavnagar, Jamnagar, Kandla, Porbandar, Mithapur (Dwarka), Mundra, Keshod, Sabarmati River Front(Waterdrome), Shatrunjay Dam (Waterdrome) and Statue of Unity (Waterdrome) from Gujarat to Selected Airline Operators.

(c) The interested airlines based on their assessment of demand on particular route submit proposals at the time of bidding under RCS - UDAN from time to time. Cabinet Committee on Economic Affairs had approved the proposal on 06 March, 2017 for revival of existing unserved/underserved airports/airstrips of the State Governments,